FORM A
PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SOVIKA AVIATION SERVICES PRIVATE LIMITED

1.	Name of Corporate Debtor	SOVIKA AVIATION SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	November 01, 2007
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai Registration No. 175582
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74910MH2007PTC175582
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: 607, Dynasty Business Park, A Wing, Andheri Kurla Road, J B Nagar, Mumbai Maharashtra 400 059
6.	Insolvency Commencement Date in respect of Corporate Debtor	August 30, 2023 (vide Order No. CP (IB) No.628/MB-IV/2022); Date of Pronouncement of Order: August 30, 2023; Received on September 01, 2023
7.	Estimated Date of Closure of Insolvency Resolution Process	February 25, 2024
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Hajib Raghavan Viswanath IBBI Registration Number: IBBI/IPA-001/IP-P01761/2019-20/12676
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: Flat no 702, Tulip, Regency Meadow CHS, Porwal Road, Dhanori, Pune 411015 Registered Email Address: viswanath.geevis@gmail.com
10.	Address and e-mail Address to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: S. No 253, H. No 1A, Near Asha Vidyalay, Main Road Khese Park, Lohegaon, Pune, 411032 Maharashtra, India. Email Id for Correspondence on Claims: irp.sovikaaviationmum@gmail.com
11.	Last Date for Submission of Claims	September 13, 2023
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of Sovika Aviation Services Private Limited on August 30, 2023 vide Order No. CP (IB) No.628/MB-IV/2022 (date of pronouncement of order August 30, 2023, received on September 01, 2023).

The creditors of Sovika Aviation Services Private Limited are hereby called upon to submit their claims with proof, on or before September 13, 2023, to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The proof of claim is to be submitted by way of the following specified forms and documentary proof in support of claim:

1. Form B - For Proof of claim by Operational Creditors except Workmen and Employees
2. Form C - For Proof of claim by Financial Creditors
3. Form D - For Proof of claim by Workmen or an Employee
4. Form E - For Proof of claim by Authorized Representative of Workman and Employees
5. Form F - For Proof of claim by Creditors other than Financial Creditors and Operational Creditors

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Date: September 04, 2023
Place: Pune

Hajib Raghavan Viswanath
Interim Resolution Professional
IBBI/IPA-001/IP-P01761/2019-20/12676